[Shri A. C. Guha.] Malaviya, the Minister Natural Resources I would like to read out the following statement:

"I am glad to inform the House that subject to final ratification, agreement has been reached between the Government of India and the Assam Oil Company regarding the formation of a rupee company in Assam to carry out exploration and production of crude oil in the Naho-rkatiya area. The House will recollect that negotiations have been going on for nearly a year for the formation of this company following the issue of prospecting licences for the Nahorkatiya Extension, Hug-rijan and Moran areas to the company subject to the conditions that the mining leases will not be issued except to the new rupee company in which there will be participation of Indian capital. According to the agreement reached, a new rupee company will be formed in which 33J per cent of the share capital will be contributed by the Government of India and 66-2/3 per cent by the Assam Oil Company. The Memorandum and Articles of Association of the company will be as approved by the Government of India and will contain provision for the appointment of special Directors on behalf of the Government who will be entitled to reserve, for the approval of Government important matters of policy including such matters as contracts and agreements with persons in foreign States, the disposal of oil and oil products in India, the appointment of foreigners, etc. In particular, it has been agreed that the price of crude oil produced by the new rupee company will be fixed only with the approval of the Government of India and I am glad to announce further that the crude oil that will be needed for the proposed refinery to be set up in the eastern part of our country will be sold at a concessional price. This concessional price will b» fixed in due course with the consent of the Government. Other important features of the agreement are that the new

rupee company will provide certain facilities for the training of technical personnel and the foreign exchange required for the project will be found by the contributions of the Assam Oil Company to its share of the share capital in sterling. The control which Government has arranged, brings this enterprise generally into accord with the revised industrial policy of the Government of India. Some of the details that flow from this agreement have still to be examined and approved by the Government."

SHRI BHUPESH GUPTA (West Bengal) : May I ask one question Sir? I would like to know whether some representations were received from the Government of Assam in this con- / nection, and if so, what were these representations and how have they been treated by the Central Government?

SHRI A. C. GUHA: Representations about what?

SHRI BHUPESH GUPTA: About the location of the office.

SHRI A. C. GUHA: Location of the office? Sir, this is a company, and the question of its headquarters or the location of its office is yet to be decided. I think the hon. Member meant something else.

THE SUPPRESSION OF IMMORAL TRAFFIC IN WOMEN AND GIRLS BILL. 1956—continued

MR. CHAIRMAN: We shall take up clause by clause consideration of the Bill.

Clauses 2 to 6 were added to the Bill.

Clause 7—Prostitution in or in the vicinity of public places

SHRIMATI SAVITRY DEVI NIGAM (Uttar Pradesh): Sir, 1 move:

2. "That at page 5, line 18, for the words 'Any woman or girl who carries on prostitution' the words 'any man or woman who forces others to carry on prostitution' be substi-tuted."

MR. CHAIRMAN: The clause and the amendment are open for discussion.

श्रीमती सावित्री निगम : श्रीमन्, यह बहुत सही है कि किसी भी सार्वजनिक उपयोगिता के स्थान में, चाहे वह मंदिर हो ग्रथवा स्कल, इस प्रकार का अनैतिक कार्य नहीं होना चाहिये ग्रीर ऐसा ग्रनैतिक कार्य करने वाले स्त्री ग्रीर पुरुषों को श्रवश्य ही दंडित किया जाना चाहिये। इसके साथ ही साथ यह भी ठीक है कि इस धारा में ग्रनाचार रोकने के साथ साथ जो जन-सेवा के स्थानों का सम्मान बढाया गया है वह भी उचित है। लेकिन बड़ी भ्रजीब बात यह है कि असली अपराधी को इसमें छोड़ दिया गया है। असल में वह बेचारी विवश निरीह बालिका इस प्रकार की गृंडागर्दी करने वाले ग्रौर चकला रखने वालों के हाथ में फंस जाती है ग्रौर उसे मजबर हो कर उनकी इच्छा के सामने झुकना पड़ाता है। इस विधेयक में उस स्त्री को दंड देने की व्यवस्था है। यदि मेरा ग्रमेंडमेंट स्वीकार कर लिया जाय तो उन कलप्रिट्स को भी दंडित किया जा सकेगा जो कि उसको ऐसा अनैतिक कार्यं करने के लिये मजबर करते हैं। इसलिये मैं समझती हं कि यह एक बड़ा लुपहोल है और इसको न छोड़ा जाय, बरना जो ग्रसली ग्रपराधी होंगे वे छट जायेंगे ग्रौर जो बेचारी विवश ग्रौर मसीबतजदा स्त्री होगी उसको सजा मिल जायेगी। इसीलिये मैंने यह अमेंडमेंट मुव किया है:

"Any man or woman who forces others to carry on prostitution" instead of "Any woman or girl who carries on prostitution".

में समझती हं कि इस अमेंडमेंट को स्वीकार करने में होम मिनिस्टर महोदय को कोई एतराज नहीं होगा। जो लोग इस तरह के ब्राथल कीपर्स होते हैं उनके पास रुपया होता है ग्रौर दूसरे साधन होते हैं ग्रीर वे ग्रपने को बचा ले जाते हैं। लेकिन वह बेचारी विवश होती है और एक प्रकार से कैंद्र में होती है। वह अपनी इच्छा से एक काम भी नहीं कर सकती है। जो वह ग्रमानिषक ढंग से कमाई करती भी है उसका भी ग्रंधिकांश भाग ब्रायल कीपर्स ले लेते हैं। इतना होने पर भी यदि मेरा ग्रमेंडमेंट स्वीकार न किया गया तो केवल उस बेचारी स्त्री को दंड मिलेगा और असली अपराधी छट कर निकल जायेंगे। इस पुरे क्लाज को ग्राप गोर से पढ़िये। इसमें उन लोगों को, जो उस स्त्री को फोर्स करते हैं, जो इस तरह की कुटनियां होती हैं या आदमी होते हैं उनको दंड देने की कोई व्यवस्था नहीं है।

SHRI B. N. DATAR: Sir, it is not possible to accept this amendment for two reasons. One is that clause 7 *dsals*, with the question of prostitution in a particular manner, namely in or in the vicinity of certain places. Therefore, it is not necessary at all.

Secondly, so far as the object that the hon. Member has in view is concerned, it can be served by what has been already provided namely, that a brothel keeper is one who keeps a brothel and who induces women to come there and to practise prostitution. Therefore, the object that the hon. Member has in view is already served by making a person, who forces her to go into the brothel, an offender.

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MR. CHAIRMAN: No speech; either you withdraw the amendment or you press it.

SHRIMATI SAVITRY DEVI NIGAM: Then I beg to withdraw my amendment.

◆Amendment No. 2, was by leave, withdrawn.

MR. CHAIRMAN: The question is:

"That clause 7 stand part of the Bill."

The motion was adopted.

Clause 7 was added to the Bill.

Clauses 8 to 12 were added to the Bill.

Clause 13—Special Police Officer and Advisory Body.

MR. CHAIRMAN: There is one amendment by Mrs. Lakhanpal. It requires recommendation under article 117(3) of the Constitution and is therefore, disallowed because it involves expenditure.

*For text of amendment, *vide* col. 2902 *supra*.

SHRIMATI CHANDRAVATI LAK-HANPAL : Sir, it is a very important amendment.

 $\mbox{Mr. CHAIRMAN}$: If you want, you can speak on the clause.

SHRIMATI CHANDRAVATI LAK-HANPAL: Sir, I think clause 13 is a very important one as it deals with the type of machinery which is going to implement the various provisions of this Bill. Here you find that the machinery which has been provided is the general ordinary police.

[Mr. DEPUTY CHATRMAN in the Chair.]

Our general police will not be competent enough to deal with the task for the simple reason that the task is difficult and of a delicate nature and requires handling by expert and trained hands. Therefore, I have suggested in its place, a special police squad trained mainly for the purpose and the personnel of which would be in the nature of social workers-cj//?z-policemen, and shall also consist of a fair number of women who will not be serving as mere constables but will be occupying responsible positions to guide the affairs. I would like to read the amendment at least so that the hon. Members may be acquainted with it. The amendment is self-explanatory. Before I read it I would like to impress once more upon the hon. Minister that these suggestions which it includes have been taken from the report of the Committee for Moral and Social Hygiene from which he himself quoted so many times yesterday and I think the suggestion in the amendment on this very ground deserves very serious and thoughtful consideration. My amendment reads like this:

"There shall be a special interstate police cadre framed on all-India basis, especially trained in the rescue and other allied requirements for the effective implementation of this Act, the personnel of which shall be in the nature of workers-cw/n-policemen.

"While making recruitment for this cadre, preference would be given to the background of social work a candidate has done.

"A short term training course shall be provided to such cadre both at the lower level and at the higher level."

MR. DEPUTY CHAIRMAN: That is disallowed.

SHRI BHUPESH GUPTA (West Bengal) : She wants to convey the idea.

SHRIMATI CHANDRAVATI LAK-HANPAL: I think if the hon. Minister approve the idea and the spirit behind my amendment and is prepared to convey it to the various states, even then I shall be satisfied. Let him give some thought to the idea which is behind my amendment. Therefore I am reading it.

MR. DEPUTY CHAIRMAN: It is not necessary to read it, has been circulated.

SHRIMATI CHANDRAVATI LAK-HANPAL: Then I would like to say that this suggestion needs thoughtful consideration of the hon. Minister and I think he will not reject it on simple flimsy and technical grounds. I want an assurance from him to the effect that he agrees with the idea.

SHRI B. N. DATAR: I am rejecting it on stronger grounds, not on technical or flimsy grounds. The question of a special inter-State police cadre requires greater consideration. Whether wt shall have such number of cases as to have such a separate cadre is a matter which has to be considered and whenever any all-India service cadres are to be formed, then the question has to be considered by the Central Government and all the State Governments together. But I would assure the hon. Member that this question would be taken into account. We are anxious to have an efficient police so far as the investigation of the offences under this Bill or Act is concerned and therefore, after some experience

has been gained by the various State Governments, the action that the hon. Member has in view might be considered by the State Governments themselves.

Secondly, under the Bill, powers have been given to make necessary rules and I am quite confident that proper rules will be made by the State Governments because the idea is to check or to eradicate such offences to the fullest extent possible. Therefore, the object that the hon. Member has in view will be fully taken into account not only as regards the institution of such a cadre but as regards the training courses.

Lastly, as regards social workers, the hon. Member is aware that already a provision has been made to have the advice of lady workers and we have also social workers and we have also made a provision that wherever it is practicable, there should be women in the police as well. So these two circumstances would meet with the object that the hon. Member has in view.

MR. DEPUTY CHAIRMAN : The question is :

"That clause 13 stand part of the Bill." The motion was adotped.
Clause 13 was added to the Bill.
Clauses 14 to 20 were added to the Bill.

Clause 21—Protective homes

MR. DEPUTY CHAIRMAN: Amendment No. 3 of Shrimati Savitry Uevi Nigam to clause 21 is also ruled out for the same reason for it requires the President's recommendation. So that amendment is out of order. She may, if she likes, move her other amendments, Nos. 4 and 5.

SHRIMATI SAVITRY DEVI NIGAM: Sir I would like to speak on my amendment No. 3 first.

MR. DEPUTY CHAIRMAN: But are you going to move your other two amendments?

SHRIMATI SAVITRY DEVI NIGAM: I am moving them afterwards, but I will just speak first on my amendment No. 3.

MR. DEPUTY CHAIRMAN: You may move your two amendments and then spsak on all the amendments.

SHRIMATI SAVITRY DEVI NIGAM: Sir, I move:

- 4. "That at page 14, line 16, after the word 'home' the words 'which must have sufficient arrangement for the education, training and rehabilitation of the inmates' be inserted."
- 5. "That at page 14, lines 21-22, for the words 'wherever practicable, be entrusted to women' the words 'be entrusted to women especially trained for this purpose' be substituted".

MR. DEPUTY CHAIRMAN: The clause and amendments are now open for discussion.

श्रीमती सावित्री निगम : उपसभापि महोदय, यह जो क्लाज २१ प्रोटेक्टिव होम्स के विषय में है उसके संबंध में मेरा यह कहना है कि यह उस तरह से स्पष्ट नहीं बनाया गया है जिस तरहसे कि इसको बनाना चाहिये था। मैं कई बार पहले भी कह चकी हं कि यदि हम सचमच चाहते हैं कि ग्रध्यात्मवादी भारत के माथे से यह वेश्यावत्ति का कलंक मिट जाय तो हमें इस प्रथा की बुनियाद में जाना चाहिये ग्रौर देखना चाहिये कि क्या चीज इसकी बुनियाद में है। न तो यह सेक्स प्रॉब्लम है और न यह किसी तरह से स्वेच्छा से ग्रपनाया जाने वाला व्यवसाय है। यह समस्या तो केवल गरीबी, वेबसी, लाचारी और मजबरी की बनियाद पर उत्पन्न हुई है। ग्रब जब कि हम इस तरह के होम्स बनाने जा रहे हैं तब हमें यह देखना चाहिये कि उन होम्स में इन स्त्रियों को कैदिनों की तरह से न रखें बल्कि हम उनको ऐसा व्यवहार दें जैसा कि मां के घर में किसी बेटी को मिलता है। हम उनको इन प्रकार की ट्रेनिंग दें कि वे सेल्फ सपोटिंग हो सकें। ग्रभी तो इस प्रकार के होम्स बने हुये हैं कि उनमें वेचारी स्त्रियों को ला करके बन्द कर दिया जाता है और उनके सामने एक चर्खा रख दिया जाता है, न तो उनको परी तरह से खाना मिलता है और न उनके लिये

[श्रीमती सावित्री निगम]

ट्रेनिंग की कोई व्यवस्था है और न स्कल की कोई व्यवस्था है। तो इस तरह के नर्क में सड़ना कौन पसन्द करेगा। इसलिये ग्राज जब यह विधयक बनाया जा रहा है तब इसमें यह स्पष्ट कर दिया जाना चाहिये कि ये होम्स इंडस्टियल होम्स होंगे भौर यह कि इस तरह से कैटेगरीज में डिवाइड करके इनमें स्त्रियों को रखा जायगा, जैसे कि जो छोटी बन्चियां हैं उन्हें बेस्ट एज्केशन दी जायेगी, भ्रच्छी से भ्रच्छी शिक्षा दी जायेगी, जो बड़ी बड़ी स्त्रियों हैं उन्हें एडल्ट एज़्केशन के दवारा पढ़ा लिखा कर सेल्फ सपोटिंग बनाया जायेगा और नर्सेज या डाक्टर बनाया जायेगा, ग्रीर जो स्त्रियों ऐसी हैं कि जो कछ भी नहीं कर सकती हैं उनको भी एक निश्चित अवधि के अंदर इन इंडस्टियल होम्स में व्यवसायों की टेनिंग दे करके सेल्फ़ सपोटिंग बना दिया जायेगा। ग्राज होता क्या है? होता यह है कि इस तरह की वेचारी स्त्रियों को एक जगह ला करके सडने के लिये डाल दिया जाता है और वे वहां इतनी हैरान और परेशान हो जाती हैं कि उनको जहां जरा सा मौका मिलता है वह वहां से भाग कर फिर नर्क-कुंड में जा गिरती हैं। वह एक नर्क कुंड में से निकल कर दूसरे नर्क-कुंड में जाना पसन्द नहीं करती हैं।

इस स्थिति में यह ग्रावश्यक है कि इस विषय को स्टेटस पर नहीं छोडा जाय बल्कि इस संबंध में इस विधेयक में ही यह डेफनिट कर देना चाहिये कि ऐसी बहनों को जब होम्स में रखा जायगा तो उनको बेटर कंडीशन्स में रख करके इस तरह से एज्यकेट किया जायगा कि वे दो वर्ष के ग्रंदर या एक वर्ष के ग्रंदर सेल्फ सपोटिंग बन जायं। यदि ऐसा किया जाय ग्रीर इन होम्स को ऐसा सखद और एट्रेक्टिव वैनाया जा सके तो में सोचतीं हुं कि एक वर्ष के ग्रंदर ही ऐसी सारी बहनें, जो कि भ्राज इस तरह के नर्क-कुंड में फंसी हुई हैं, स्वयं, सवेच्छा से, उस नर्क-कुंड से निकल कर म्रायेंगी स्रौर कहेंगी कि हम एक सम्मानित जीवन व्यतीत करना पसंद करती हैं ग्रौर हम ऐसे होम्स में रह करके अपनें पैरों पर खड़ा होना सीख लगी ग्रीर स्वावलंम्बी बन कर एक सम्मानित जीवन बितायेंगी । जब तक कि इस समस्या को बनियाद से हल नहीं किया जायेगा तब तक चाहे कितने भी कानन पास हों यह समस्या हल नहीं हो सकेगी। इसलिये हालांकि किन्हीं कारणों से मेरा अमेंडमेंट रूल आउट कर दिया गया है फिर

भी मैं माननीय मिनिस्टर महोदय से कहूंगी कि वह मेरे सजेशन को जरूर ही ध्यान में रख लें और जब कभी रूल्स बनायें तो उनमें खास तौर से इस तरह क डाइरेक्शंस रखें कि जब तक ऐसे सेल्फ सपोटिंग बनाने वाले होम्स न हों तब तक कभी भी गवर्नमेंट उनके लिये सेंक्शन न दे और उनको किसी प्रकार से भी कभी भो यह इजाजत नहीं दी जाय कि वे किन्हीं बहनों को अपने यहां रखें।

Shri B. N. DATAR: May I point out to the hon. Member that the purpose that she has in view would be rather restricted, if these amendments of hers are accepted. I would like to invite the attention of the House to the definition of a corrective institution, given in part (ii) of sub-clause (g> of clause 2 where it is given:

"(ii) a corrective institution in which women and girls rescued and detained under this Act may be imparted such training and instruction and subjected to such disciplinary and moral inffuences as are likely to conduce to their reformation and the prevention of offences under this Act".

Therefore, it will be clear that the purpose of protective homes is kept very wide and it includes economic as well as moral rehabilitation of the inmates. Therefore, the best thing would be to leave all these matters to the State Governments and to the people who frame the necessary rules in relation to these protective homes. Therefore, I would submit to the hon. Member that it would be better to leave the matter as it is, so as to give greater discretion, in the first instance, to the State Governments, and secondly to the managers of these protective homes, because their functions will include what the hon. lady Member has in view.

Mr. DEPUTY CHAIRMAN : Are you withdrawing your amendments. Madam?

SHRIMATI SAVITRY DEVI NIGAM: But I have not spoken on my amendments Nos. 4 and 5. I have only given my views on my amendments No. 3.

SHRIMATI SAVITRY DEVI NIGAM: I have not spoken on my amendments Nos. 4 and 5.

MR. DEPUTY CHAIRMAN: You have spoken on training and all that.

SHRIMATI SAVITRY DEVI NIGAM: But they are about licensing of private institutions.

MR. DEPUTY CHAIRMAN: But I cannot allow any Member a second speech. Please let me know whether .you are pressing or withdrawing your amendments.

SAVITRY **DEVI** NIGAM: I withdraw my amendment No. 4, but as for the.....

MR. DEPUTY CHAIRMAN: No further speech. I cannot allow a Member to speak twice.

SHRIMATI **SAVITRY DEVI** NIGAM: But it is on my amendment No. 5 that I am going to speak, for it deals with a different problem, with the appointment of.....

MR. DEPUTY CHAIRMAN: I can put that amendment to vote, if you want. I cannot allow any further speech. Do you want me to put it to vote?

SHRIMATI SAVITRY DEVI NIGAM: I want leave of the House to withdraw my amendment No. 4, but I want to speak on my amendment No. 5.

MR. DEPUTY CHAIRMAN: But I asked you to speak on all your amendments.

SHRIMATI SAVITRY DEVI NIGAM: I would like to withdraw amendments No. 4 and 5.

- •Amendments Nos. 4 and 5 were, by leave, withdrawn.
- * For texts of amendments vide col. 2908 supra.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 21 stand part of the Bill."

The motion was adopted.

Clause 21 was added to the Bill.

Clauses 22 to 25 were added to the Bill.

MR. DEPUTY CHAIRMAN: I will now put clause 1, the Title and the Enacting Formula.

SHRIMATI LAKSHMI MENON: (Bihar) Sir the title of the International Convention signed at New York on the 9th day of May, 1950 is; "The Suppression of Traffic in persons and of the Exploitation of prostitution of others." Therefore, the Title of our Bill here is not right.

SHRI B. N. DATAR: It is just a summary of the original.

SHRIMATI LAKSHMI MENON: But we state here in this Bill: "in pursuance of the International Convention signed at New York on the 9th day of May, 1950", and the rest of the Title here is wrong because the original Convention is for the suppression of traffic in persons and of the exploitation of prostitution of others.

SHRI B. N. DATAR: It is condensed in the expression that is used here.

SHRI H. P. SAKSENA (Uttar Pradesh): But can the language of the Convention be condensed just as one likes?

SHRIMATI LAKSHMI MENON: Why not give the language of the original?

SHRI BHUPESH GUPTA: The Title should be properly stated. Why should they not correct themselves?

MR. DEPUTY CHAIRMAN: So, you think it is all right as it is?

SHRI B. N. DATAR: Yes, it is all right as it

MR. DEPUTY CHAIRMAN: Anyway, there is no amendment moved and the hon. Minister is not prepared to accept this suggestion.

NALLAMUTHU SHRIMATI RAMAMURT1 (Madras): When you quote that Convention, why should you not take the Title of the original? Quotation means keeping literally to the original text.

SHRI B. N. DATAR: We can summarise it

MR. DEPUTY CHAIRMAN: The question is:

"That clause 1, the Title and the Enacting Formula stand part of the Bill."

The motion was adopted.

Clause 1, the Title and the Enacting Formula were added to the Bill.

SHRI B. N. DATAR: Sir, I beg to move: "That the Bill be passed."

MR. DEPUTY CHAIRMAN: Motion moved:

"That the Bill be passed."

श्रीमती श्रनीस किदवई (उत्तर प्रदेश): मि० डिपुटि चेयरमैन साहब, जो बिल हमारे होम मिनिस्टर साहब ने पेश किया है ग्रौर इस हाउस के सामने ग्राया है, हम उससे ज्यादा की उम्मीद कर रहे थे। हम तो सोचते थे कि वक्त ग्रा गया है ग्रब प्रोस्टिटयशन बंद होना चाहिये, लेकिन ये जो चीज है, जो कुछ भी एक कदम उठाया गया है, कम से कम वही ग़नीमत है। इस बिल में ऐसे घर खोलने का तजकिरा है जहां उनकी इसलाह की जा सके और जो लोग प्रोस्टि-ट्युशन के वास्ते भ्रड्डे कायम करें उन पर जुर्माना करने ग्रौर उन्हें कैंद की सजादेने का तज़किरा है। ऐसे लोगों को जो ग्रीरतों ग्रीर लडकियों को ऐसे काम के लिये मायल करें उनको सजा देने का भी इसमें जिक है। इसमें यह भी कहा गया है. कि किसी स्कुल, हस्पताल, मस्जिद, मंदिर से दो सौ गज के फ़ासले के अंदर ऐसी जगह नहीं होनी चाहिये, लेकिन इससे यह साबित नहीं होता कि ऐसी जगह होनी ही नहीं चाहिये हिन्द्स्तान में । हमारे बहुत से साथी यह उम्मीद करते थे कि अब सरकार कोई ऐसा कानन ले कर श्रायेगी, ऐसा कोई कानन बना देगी जिससे कि यह बराई जो बरसों से चली थ्रा रही है, चाहे उसकी जो भी वजह हो. हमेशा के लिये मिट जाये। यह ममिकन है, ऐसा हो सकता है कि उसकी वजह यह हो कि गरीबी दु:ख ग्रौर जहालत से यह चीज होती हो या ग्रादमी के ग्रंदर छिपी हुई बुराइयां इसका कारण हों, दोनों ही चीजे हो सकती हैं। यह नहीं कहा जा सकता कि एक ही बात इसके लिये जिम्मेदार है।

जहां तक इस बिल में जो प्रोटेक्टिव घर खोलने का तजकिरा है, इसके सिलसिले में मुझे सिर्फ दो तीन बातें कहनी हैं। इस सिलसिले में मेरा ग्रपना तजुर्वा है। मैंने ऐसी लड़कियों को रखा है, उनको ठीक किया है ग्रीर उनके साथ कितने ही साल तक ठीक बर्ताव करने के बाद उन्हें समाज में शामिल कर दिया है। इस सिल-सिले में ग्रगर आठ केसेज में दो में नाकामयाबी हो भी गई तो हम नहीं कह सकते कि हम फ़ेल हो गये। जब हमने उन लड़कियों को रखा तब हमें यह महसूस हम्रा कि यह प्राव्लम इतना बड़ा है कि इसको श्रासानी के साथ हल नहीं किया जा सकता। लेकिन जब यहां, दो या तीन साल हुये, दिल्ली स्टेट गवर्नमेंट की तरफ़ से पूलिस ने रेड करके १६० लड़कियां ग्रौर ग्रौरतें जी० बी० रोड ग्रौर काठ बाज़ार से ढुंढ़ निकालीं तब हमें उनको देखने के बाद ग्रंदाजा हम्रा कि ग्रगर उनको इकट्टा एक जगह रखा जाता है तो हमारा मकसद फेल हो जाता है। लेकिन अगर वे दूसरी लडिकयों के साथ शामिल कर दी जाती हैं तो ये काम बन जाता है। इसलिये इस बिल में जो इसलाह घर खोलने का जिक्र है, यानी प्रोटेविटव होम्स का. तो उसकी बाबत में यह कहंगी कि अगर वह लड़कियां दूसरी भली लड़कियों के साथ रखी जायंगी तो वे ठीक हो जायंगी। एक बात इससे यह ग्रौर होगी कि समाज की नजरें भी उनके ऊपर बरी नहीं पडेंगी। हम लोग अभी आदि नहीं हैं कि ऐसी लड़कियों को सोसाइटी में ग्रासानी के साथ शामिल कर सकें। अगर हम उनको इकटठे रखेंगे तो जिस जगह भी वे जायंगी, जिदंगी के हर कदम पर उन्हें शर्मिन्दगी उठानी पड़ेगी, वे ग्रपनी पिछली जिंदगी नहीं भूल सकेंगी, भ्रपनी पिछली जिंदगी में उन्होंने जो कुछ किया है उस पर वे पर्दा नहीं डाल सकेंगी। हर आदमी

जानेगा कि यह लड़की उस घर से लाई गई है या कभी उस घर में रह चुकी है। उस वक्त हमारा सब किया घरा बेकार हो जायेगा। इस वजह से मैं कहती हं कि इन लडकियों को रखने की जगहें प्रोटेक्टिव होम्स उनके नाम से मखसस न किये जायें बल्कि वहां सब तरह की लड़कियां हों, गरीब भी हों, ग्रनाथ भी हों, यतीम भी हों। इस बारे में मेरा यह तजर्बा है कि जब हमने देहली में ग्रपनी निगरानी में ऐसी लडकियों -को रखा तो छः महीने की कोशिश के बाद भी हम उनकी जबान से गाली तक नहीं छड़ा सके क्योंकि हमें यह मान लेना चाहिये कि वे लोग इतने गिर चुके होते हैं कि आदमी की सतह पर नहीं रहते हैं, उनकी जानवर की सी हैसियत हो जाती है। तो हम उनकी जबान से गाली तक बंद नहीं करा सके, उस हालत में जब कि हमने उनको इकट्ठा रखा। लेकिन उन्हीं में से प्र को जब मैंने लखनऊ में ले जा कर एक दसरे होम में रखा जहां भ्रौर दूसरी टाइप की लड़कियां थीं, जो स्कूल जाती थीं, सीना, पिरोना, खाना बनाना वगैरा हर तरह के घरेलू हुनर जानती थी, तो वे दो महीने के ग्रंदर उनकी सोहबत में रहकर ठीक हो गईं, उनको हमारे वर्कर्स ने ठीक नहीं किया, हमने ठीक नहीं किया बल्कि उनके साथियों ने ठीक कर दिया। तो यह जो इस लाह-घर हैं इनके सिलिसले में मेरी यह दरख्वास्त है कि ये सिर्फ़ प्रोस्टिटयट लडिकयों के लिये न हों बल्कि वे ऐसे प्रोटेक्टिव होम्स हों, शेल्टर होम्स हों जहां सभी तरह की लड़कियां रखी जायं। ऐसा न हो कि एक उसी नाम के घर में उनको रख दिया जाय ताकि वे कभी समाज में मंह दिखाने के काबिल न रहें।

दूसरी चीज, इसमें स्पेशल पूलिस ग्राफिसर का जिक है और बहिन चन्द्रावती लखनपाल का खयाल है कि स्पेशल पुलिस भी होनी चाहिये और उसकी खास टेनिंग होनी चाहिये। रिकवरी के सिलसिले में जहां तक हमारा श्रंदाजा हम्रा है—-ग्रौर गवनेमेंट ने जो कुछ किया है उससे उसको भी मालूम है- वह यह है कि जब पुलिस के साथ सोशल वर्कर्स को भी शामिल किया गया तभी उस काम में कामयावी हुई। पुलिस के साथ जो सोशल वर्कर्स जाती थीं तो उनमें कुछ तो ऐसी थीं जिन्होंने वार के दिनों में पुलिस ट्रेनिंग हासिल की थी, बाद को सोशल ट्रेनिंग ली थी ; ग्रौर कुछ ऐसी थीं जो पहले सोशल वर्कर थीं ग्रौर बाद को उन्होंने पुलिस ट्रेनिंग ली । इसका नतीजा यह हुम्रा था कि पुलिस ने बहुतर तरीके से काम किया क्योंकि

पुलिस के ग्रंदर जो हमदर्दी नहीं होती है वह सोशल वर्कर्स के साथ काम करने से उनमें पैदा हो गई। पुलिस का काम तो ऊपर ही ऊपर का होता है, किसी को गिरफतार करना है तो फ़ौरन गिरफ़तार करके ले ग्राई, लेकिन किसी को गिरफ़तार करने से पहले उसके दिल की बात समझने ग्रीर उसका पुरा दुःख समझने के लिये सोशल वर्कर का होना जरूरी है।

इसलिये मैं यह कहंगी कि वाकई उसके लिये स्पेशल पुलिस भी रखी जानी चाहिये, मगर पुरे हिन्द्स्तान के लिये ऐसा करना कहां तक मुमकिन है। हमें ग्रपना पिछला तजर्बा बताता है कि इससे पहले एबडक्टेड गर्ल्स की रिकवरी के वास्ते पूलिस रखी जा चुकी है। मैं किसी पर इलजाम नहीं लगाती लेकिन हमारे यहां दिल्ली में यह वाक्या हुम्रा है कि जितनी म्रच्छी शक्ल वाली लड़िकयाँ थीं, वे पहले छोड़ दी गईं क्योंकि उनके ऊपर इलजाम नहीं साबित हो सका है कि वे प्रोस्टिट्यूशन करती हैं, ग्रौर यह भी सावित नहीं हो सका कि उनकी उम्र १६ या १८ साल से कम है, चाहे वे कम-उम्र थीं। हम यह सबिल न कर सके ग्रौर इन सब चीजों में हमारे जितने सोशल वर्कर्स थे वे पुलिस के सामने फैल हो गये नाकाबिल हो गये। इसलिये मैं अपनी बहिन की तरमीम की जो उन्होंने रखी है उसकी हिमायत करती हं कि यह बिलकुल ठीक है कि पूलिस ग्रफ़सर स्पेशल हों, एक स्पेशल पुलिस भी हो ग्रौर उस स्पेशल पुलिस के साथ जो सोशल वर्कर्स हों वे भी पुलिस ट्रेनिंग याफ़्ता होने चाहिय । ग्रगर गवर्नमेंट इस बुराई को दूर करना चाहाती है तो ये दोनों चीजें जरूरी है। हमें उम्मीद है कि हमारी दूसरी पांच-साला प्लान में ग्रगर हमारी इस मांग को परा किया गया तो हम सब मिल करके समाज की इस बराई का नाम व निशान मिटा देंगे।

इसके साथ एक क्लाज यह भी है कि किसी मस्जिद, मंदिर, कालिज, स्कुल, होस्टेल या दूसरे पब्लिक इंस्टिट्यशंस वगैरा से २०० गज के फ़ासले के ग्रंदर ऐसी जगहें नहीं होनी चाहियों। जनावे धाली, मैं कहती हं यह २०० गज का फ़ासला तो कुछ भी नहीं हुआ। इसका मतलब यह है कि ग्राप शहर के ग्रंदर यह सब कुछ होने की इजाजत देते हैं। ग्राप चाहते हैं कि दो सौ गज के बाहर सब कुछ हो। इससे तो यह साबित होता है कि कानून इसकी इजाजत देता है कि २०० गज के बाद यह चीज हो सकती

श्रीमती ग्रनीस किंदवई]

है। कितने शर्म की बात है कि गवर्नमेंट, जिसका का काम है लोगों के ग्रखलाक को संवारना. लोगों के चालचलन को सुधारना, वह यह कहे कि दो सौ गज के बाद जो बुराई जी चाहे करो, जितनी बदमाशी जी चाहे करो। यह तो शहर के ग्रंदर भी नहीं होना चाहिये, शहर के बाहर भी नहीं होना चाहिये, इसको तो पूरे हिंदुस्तान में हर जगह बंद हो जाना चाहिये। दो सौ गज बहुत ही कम है, कम से कम दो मील का फ़ासला तो रख ही दीजिये, इतना तो होना ही चाहिये ।

श्रीमती चन्द्रावती **लखनपाल**ः लेकिन मिनिस्टर साहब तो कोई तरमीम मानन के लिये तैयार नहीं हैं।

श्रीमती ग्रनीस किदवई: दूसरी चीज यह है कि इसमें लाइसेंस का तजकिरा है। गवनंमेंट किस चीज का लाइसेंस देती है, क्या इसका लाइसेंस देती है कि दुनिया में गंदगी फैलाई जाय? क्या इसका लाइसेंस देती है कि चारों तरफ बराई फैलायें ? क्या इसका लाइसेंस देती है कि ग्रपने बीबी बच्चों को छोडकर के बद-माशी करें? क्या इस बात का लाइसेंस देती है जिस-से कि एक लड़की घर के ग्रंदर न बैठे बल्कि पब्लिक की मिल्कियत हो जाये ? कैसी शर्म की बात है कि गवनंमेंट इस क़िस्म के लाइसेंस का तजकिरा करती है। पहले जो कछ हम्रा सो हम्रा लेकिन अब तो किसी लाइसेंस का सवाल इस पेशे में नहीं होना चाहिये। इसका मतलब यह है कि आप प्रोस्टिट्युशन को तसलीम करते हैं, श्राप ब्राइयों को करने की इजाजत देते हैं। श्राप चाहते हैं कि शहर से कुछ दुर, लोगों के घरों से कुछ दर हट कर यह सब कुछ होता रहे। इसलिये लाइसेंस किसी को नहीं मिलना चाहिये। ग्रगर किसी एक ग्रौरत या शस्स को इस तरह का लाइसेंस मिलता है कि वह बुराई के ग्रहे कायम करे, हर तरह की बीमारी ग्रंपने यहां जमा करे श्रीर इस तरह से समाज के ऊपर कीचड उछाले तो यह बहुत बुरी बात है। इससे तो ग्राप इस चीज को रोकने के बजाय ग्रौर फैलायेंगे। मैं उम्मीद करती हूं कि गवर्नमेंट बहुत जल्द इस तरह का दूसरा बिल लायेगी ताकि इस पेशे की मुमानियत हो सके।

इस बिल में जो सजा की मृहत दो साल, १ साल या ६ महीने की रखी गई है, या एक हजार

या दो हजार का जुर्मीना रखा गया है यह बहुत कम है। जो शस्स भौरतें रखकर इस तरह की ब्राई कराता है, और इस तरह के काम से हजारों रुपया कमाता है वह इतना थोड़ा जर्माना ग्रासानी के साथ क्यों नहीं दे देगा? क्या ग्राप समऋते हैं कि वह एक हज़ार या दो हज़ार रुपये न देकर अपना हजारों का व्यापार रोक देगा ? मैं समभती हं वह कभी ऐसा नहीं करेगा जब कि उसे उस काम से हजारों का फ़ायदा पहुंचता है। इसी तरह से बिल में इसके मताल्लिक जो सजा रखी गई-है, मेरे स्थाल में उससे यह जुर्म कम नहीं होगा। मेरा स्थाल तो यह है कि ग्रगर यह सजा ज्यादा हो तो इस तरह के काम जो लोग करते हैं वे सजा की डर से उसे न करेंगे। या श्राप इस सजा को कोर्ट के ऊपर छोड़ दीजिये, जैसा वह मुनासिब समझेगी सजा देगी। एक शख्स जो सोसाइटी को बरवाद करता है, जो मुल्क में इस तरह का गिरोह पदा करता है, जिसकी जिन्दगी का मकसद बहंतों को तबाह करना हो, अपने को तबाह करना हो, कैसे भ्राप उसको इस तरह की बराई के काम को जारी रखने के लिये लाइसेंस देते हैं। कानन खुदक्शी की इजाजत नहीं देता है, न उसके लिये किसी को लाइसेंस मिलता है। लेकिन ग्राप एक लड़की को तबाह करने की इजाजत देते हैं, एक आदमी को उनको बरबाद करने का लाइसेंस देते हैं। सोसाइटी को खराब करने का लाइसेंस देते हैं ग्रौर जब उसके ऊपर जुर्म साबित हो जाता है तो मैजिस्ट्रेट उसे कुछ रुपये जुर्माना या कुछ महीनों की सजा दे देता है। इस तरह तो श्राप इस बीमारी को मुल्क से दूर न कर सकेंगे।

इस बिल में यह भी दिया हुआ है कि इस तरह के जर्म करने वालों को स्पेशल पुलिस ग्राफिसर बिना वारेन्ट के गिरफ्तार करेगा। में समझती हूं कि ऐसा गिरफ्तारी में करप्शन की, बदगुमानी की, ज्यादा गुंजाइश है। ग्रगर किसी श्रौरत या मदं से किसी पुलिस श्राफिसर की ना-इत्तिफाकी हो जाती है तो वह उसको बगैर वारेन्ट के चाहे उसने कोई जुमें किया हो या न किया हो, गिरफतार कर सकेगा। इसके साथ ही साथ जो एडवाइज़री बोर्ड बनाई गई है, मेरे स्याल में उसके जरिये इस तरह की कार्रवाई कुछ कम होगी। ग्रगर एडवाइजरी बोर्ड ग्रौर स्पेशल पुलिस ग्राफिसर, दे.नों इस तरह के जर्म करने वालों के केसेज को देखें तो पुलिस ग्राफिसरों को बगैर वारेन्ट के सही मजरिमों को गिरफतार करना ग्रासान हो जायेगा। पुलिस तो सब कामों के लिये श्रौर मुल्क की हिफाजत के लिये होती है, वह इस

तरह के मुजरिमों को पकड़ने में अच्छी तरह से कामयाब नहीं हो सकेगी।

श्री उपसभापति : ये सब चीजें मंजूर हो चुकी हैं। इस समय थर्ड रीडिंग हो रही है, यें चीजें जो क्लाजेज में थीं, सब मंजूर हो चुकी

श्रीमती ग्रनीस किदवई : इस वक्त मैं यही उम्मीद करती हं कि गवर्नमेंट बहुत जल्द ऐसा बिल लायेगी जिससे इस बिल में जो कमी रह गई हैं, वह दूर हो जायगी ग्रौर इस पेशे को खत्म करने के लिये यह जुर्म करार दे दिया जायेगा।

एक चीज और है। आपने इस बिल के जरिये यह कर दिया है कि जो ग्रौरत इस पेशे को करेगी उसे सजा दी जायेगी लेकिन जो वहां जायेगा उसके लिये कोई सजा ग्रापने नहीं रखी है। जो शख्स वहां पर इस तरह का जुर्म करने के लिये जायेगा, बुराई करने के लिये जायेगा, उसे भी कुछ सजा मिलनी चाहिये। गवर्नमेंट सर्वेन्ट, गवर्नमेंट भ्राफ़िसर या मुल्क का कोई भी जिम्मेदार भ्रादमी भ्रगर वहां पर इस तरह की बराई करने जाता है तो उसके लिये कोई सजा इस बिल के जरिये नहीं है। मैं उम्मीद करती हूं कि गवर्नमेंट ग्रायंदा जो दूसरा बिल लायेगी, उसमें वहां पर जाने वाले लोगों के लिये कुछ न कुछ सजा देने का बन्दोबस्त जरूर करेगी। जो लोग अपने बीबी, बच्चों को छोडकर ऐसी जगहो पर जाते हैं, उनके लिये भी कुछ सजा रखी जाय।

SHRIMATI Т **NALLAMUTHU** RAMAMURTI: Mr. Deputy Chairman, Sir

MR. DEPUTY CHAIRMAN: Please be very brief. Madam. This is third reading stage.

SHRIMATI T. **NALLAMUTHU** RAMAMURTI: How many minutes please?

MR. DEPUTY CHAIRMAN: Not more than five minutes each.

SHRIMATI T. NALLAMUTHU RAMAMURTI: Sir, I have risen to support the Bill though it is full of loop-holes. It is not

MR. DEPUTY CHAIRMAN: The Bill has already been accepted by the

House. So if you have any suggestion to make in regard to the working of the Bill, you may do so.

SHRIMATI **NALLAMUTHU** RAMAMURTI: Well, before I come to that I wish to say that prostitution had been pointed out as a necessity in society and it had been said that the prostitutes were serving society; were doing a benevolent service to society. This Bill itself—The Suppression of Immoral Traffic in Women and Girls—seemed to point out that only women and girls had to be dealt with and not the other sex. Sir, the community is one and prostitutes will not be there unless there are others of the opposite sex to perpetuate this sort of system; and some kind of organisation, especially, the State has todeal with all kinds of evils and eradicate them. We have not kept quiet in regard to crimes in society because there are causes for crime. We have-legislated against crime; we have legislated against various evil practices; like sati: we have legislated even against insanitary conditions etc. that would be detrimental to the healthy living of the community, society and the State, and, as such, prostitution, whether it is individual or institutional or commercial, is a vice, a terrible vice, is a disease and has to be operated upon, as a carbuncle has to be operated upon when it injures the whole society. The State cannot call itself a healthy State unless this evil is done away with absolutely and completely and in doing it all citizens, men and women, have to co-operate. It is a common cause and a common undertaking. To the various expressions that were being indulged in yesterday, to which I was listening, both by well-intentioned Members and others who said that society was being saved by the continuance of this evil, I want to give this answer that you simply cannot have an evu and then call yourself a wholesome society and State. It is an evil and therefore, I am very grateful to the hon. Minister for having brought forward this Bill, but 1 hope it includes the other party also and wherever any institution is touched the other operators men also will

[Shrimati T. Nallamuthu Rama-murti.] be condemned and brought to book as both are parties to the evil. That is the first point.

Secondly, some references were made to art and architecture of the past, to some worship of some deity, "lingam", and that that system was perpetuating this kind of evil. J would like them to read into the past a little differently and go into the whole implication and into the meaning of that—the creative activity that is upheld everywhere in the world, not only in this country I thought that reference was absolutely irrelevant.

And thirdly, with regard to the suggestions made for setting up a machinery to work out in practice this Bill, I am sorry all our sisters' amendments are not accepted. But I would beg of the Government to consider the points raised in those amendments by my sister, Shrimati Chandravati Lakhanpal, and by my sister. Shrimati Savitry Devi Nigam, consider those proposals for instituting a complete and exhaustive machinery that would serve as foolproof in this venture that the Government is undertaking in order to eradicate this extremely difficult social evil of prostitution.

Before I close, I want to point out that in some of the States already, especially in Madras, we have carried out the instructions given in the amendments that were brought up by my hon. sisters here. And for a long time the Moral and Social Hygiene Association has been agitating and I am sure it would welcome this Bill, even though it is still full of loopholes, as I pointed out, as a first step in the right direction. I hope it will not end there and that further steps will be taken in order to put an end to this evil. Further, in Madras State the social welfare organisations, the veteran social workers and Government have come to co-operate recendy with such workers. Things have been made possible largely through the efforts made by women who felt very keenly this slur being cast by men on them.

And, therefore, they have manned themselves to fight this, to agitate, and to make men see that they were largely responsible for the perpetuation of this evil. Therefore, from the highest rung of the ladder to the lowest, whether it is aided institution or Governmentmanaged organisation we have insisted that women should hold posts of the gazetted cadre, in order not only to eradicate the brothels in the city, but also in the mofussil. There is one lady in the city, one lady outside, to tour round as an inspecfress of education inspects schools. There is an ins-pectress and a whole paraphernalia of structures and structures going in rings from the top to the lowest level and I do not say we have exhausted the approach to this problem. I do not say it is perfect. But our Government has listened and co-operated and we are seeing the results

Some hon. Members said the causes were there. (Time bell rings.) So long as causes were there, the consequences would be there. I do admit that poverty is the cause; I do admit that social allowance of such things is the cause, and so on. And then our Minister had replied that a girl who perpetuated this evil in order to give sustenance to four younger members in the family whom she had to maintain was doing wrong, for, the end, however good, can not justify the questionable means adopted by her. All those causes have to be eradicated, no doubt, and consequences also must be dealt with. The problem has to be tackled both at the root as well as the result side. The evil has to be tackled from both sides and therefore, I support this Bill. But I appeal to the Minister, on behalf of our sisters here, that, the objective, the ultimate objective, would be not only the eradication of institutional or commercialised prostitution, but also individual prostitution and to devise ways and means to eradicate that also, to set up a standard of opinion in society that would do away with selling of bodies in order to earn a living in this holy land of ours, India. And under the new Constitution there should not be any evil like this. All that is best

in our ancient lore is to be preserved. With regard to womanhood of India, there is the ^lEk Bharta Vratam, and •with regard to men, there is the 'Ek Patni Vratam'. A moral and social standard should be set up in keeping with these ideals. The whole thing must be tackled from a larger point of view, so that nothing of this vice, whether individual or institutional, would be there ever and I hope that steps will be taken soon to bring about this state of affairs.

श्रीमती शारदा भागंव (राजस्थान) : उप-सभापति महोदय, यह जो विधेयक स्राया है, वैसे तो.....

(Shri Deokinandan Narayan rose)

MR. DEPUTY CHAIRMAN: This is the third reading Mr. Deokinandan Narayan.

SHRI DEOKINANDAN NARA-YAN (Bombay): I know it, Sir.

श्रीमती शारदा भागव : वैसे तो इस विघेयक का मैं समर्थन करती हुं और साथ ही चाहती हुं कि यह स्वीकार कर लिया जाय। परन्तू एक बात मैं कह देना चाहती हं ग्रौर वह यह है कि यह बिल जिस मतलब से ग्राया है, वह इससे परा नहीं होता है। इसलिये इस वक्त में इस बिल को बेकार समझती हं क्योंकि महिलाश्रम ग्रादि के लाइसेंस के बारे में हम पहले ही एक बिल स्वीकार कर चके हैं। ग्रगर यह बिल लाना था, तो इसका मक़सद यह होना चाहिये या कि वेश्यावृत्ति को बिलकुल दुर कर दिया जाय।

कल जो यह कहा गया कि वेश्यावृत्ति किसी समय में या किसी भी देश में दूर नहीं हुई, में इसका विरोध करना चाहती हूं। यदि किसी भी दोष के लिये यह सोच लिय जाय कि वह किसी भी समय में या किसी भी देश में दूर नहीं हुआ, तो हम कभी भी उसको दर नहीं कर सकते। हम जानते हैं और अच्छी तरह से जानते हैं कि कोई भी समय या कोई भी देश ऐसा नहीं था, जहां राज्यों में या देशों में लडाई न हुई हो. पर ग्राज हमारा भारतवर्ष यही प्रचार कर रहा है कि बिना यद्ध के भी देश राज्य या श्रापस में श्रपनी समस्यात्रों को सलझा सकते हैं। यदि हम ऐसा उदाहरण संसार के सामने रख सकते हैं कि विना यद्ध के ग्रापस में सलाह करके शांति स्थापित की जा सकती है, तो वेश्यावृत्ति को बिलकुल दूर करने का ग्रादर्श क्या हम संसार के सामने नहीं

रख सकते हैं ? हमें सब से पहले इस कार्य को भारतवर्षं में ग्रारंभ करना चाहिये। यदि हम यही देखेंगे कि दूसरे देशों में क्या होता है, क्या नहीं होता है, और वेश्यावृत्ति को दर नहीं करेंगे, तो में यह समझंगी कि हम खाली ब्रादर्श की बात कहते हैं, मगर उसके ऊपर ग्रमल नहीं करना चाहते। अगर सचमच इस दोष को दर करना है, तो मंत्री महोदय को वेश्यावृत्ति दूर करने के लिये इसमें ग्रमेंडमेंट लाना होगा श्रौर तभी यह दोष समाज से दर होगा। किसी भी दोष को दोष समझते हये उसे ग्रावश्यक बताना मैं ठीक नहीं समभती। मैं नहीं मानती कि कोई भी दोष संसार में भ्रावश्यक है। जो दोष है, उसको दुर करना हमारा सबसे पहला कर्तव्य है।

यह तीसरा वाचन चल रहा है और मुझे श्रधिक समय नहीं दिया जा रहा है, इसलिये मैं एक ही प्वाइंट पर स्ट्रेस करना चाहती हं कि इस विधेयक में बहुत ही शीघ्र, ग्रगले सेशन में, कोई ऐसा ग्रमेंडमेंट लाया जाय. जिससे वेश्यावत्ति दूर हो और हम संसार को बता सकें कि भारतवर्ष इस दोष को दूर करने के लिये सब से आगे है। इस प्रकार भारतवर्ष दसरे देशों के लिये एक ग्रादर्श उपस्थित करे।

SHRIMATI LAKSHMI MENON: Sir, am I to finish in one and a half minutes?

MR. DEPUTY CHAIRMAN: You begin. We shall continue in the afternoon.

SHRIMATI LAKSHMI MENON: Mr. Deputy Chairman, yesterday when I asked for more control in the case of harmful publications, one of the hon. Members quoted the Fundamental Rights and said that we should have to amend the Constitution if we had to bring in legislation for exercising more control over these social evils. Before I commence I want to tell the hon. Member that a right is not a power; and if he knows a little more of political theory, he will realise that right is power for good.

SHRI J. S: BISHT (UttarTradesh): If the hon. Member knew a little more of the Constitution, she would not make these remarks

SHRIMATI LAKSHMI MENON: It is a power for good. Let him realise that. (Interruption).

MR. DEPUTY CHAIRMAN: Order, order.

SHRIMATI LAKSHM1 MENON: If we judge the latest enactments that we passed by that standard, then we will find that the kind of measures that we bring have been in a very hesitant way, because we are afraid to offend the sensitiveness of people like these constitutional lawyers, and not catering to the urgent needs of the society. Then I think we are not on the right track at all.

SHRI J. S. BISHT: I suppose it is the privilege of a few people to know, monopoly of a few people.

SHRIMATI LAKSHMI MENON: It is the monopoly rather of these who work for the society to know the urgent needs of the society, than those people who take advantage of these narrow interpretations in order to further their own ends.

SHRI J. S. BISHT: What are those ends?

SHRIMATI LAKSHMI MENON: The ends that every lawyer pursues when he argues a case in the court.

MR. DEPUTY CHAIRMAN: You can continue in the afternoon. The House stands adjourned till two o'clock

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at two of the clock, Mr. DEPUTY CHAIRMAN in the Chair

ALLOCATION OF TIME FOR GOVERNMENT BUSINESS

MR. DEPUTY CHAIRMAN: I would inform the hon. Members that the Business Advisory Committee at its meeting held today has allocated time as follows for Government business durin" the remaining part of the current session of the Rajya Sabha:—

1. Amendment made by the 1 hour L''k Sably\ in <he Medical Council Bill, 19C6

- 2. The Delhi (Control of Build-1 ing Operations) Continuance Bill, 1956 (Consideration and passing)
- 3. The Delhi Tenants (Temp- j three Bills, orary Protection) Bill, 1956 ^-together (Consideration and passing) | 4 hours
- The Slum Areas (Improvement and Clearance Bill, 1956 (Considerations and passing)
- 5. The Kerala State Legisiature (Delegation of Powers) Bill, 1956 (Consideration and passing).
- The Territorial Councils 2 hour* Bill, 1956 (Consideration and passing).
- 7. The Union Duties of Excise. (Distribution) Amendment Bill, 1956, as passed by the Lok Sabha (Consideration and passing).
- 8. The Central Excises and 2 hour*
 Salt (Second Amendment)
 Bill, 1956, as passed by
 the Lok Sabha
 (Consideration and
 return).
- 9. The Representation of the People (Miscellaneous visions) Bill, 1956, as passed by the Lok Sabha (Consideration and passing).
- Appropriation Bills relating 30 minutest to Demands for Excess Grants for Railways (Consideration and return).
- 11. The Employees Provident 1 hour Funds (Amendment) Bill, 30 minutes 1956, as passed by the Lok Sabha (Consideration and passing).
- 12. The Electricity (Supply) 3 hours Amendment Bi'l. 1956, as passed by the Lok Sabha (Consideration and passing)
- 13. The Appropriation Bills relating to Supplementary Demands for Grants General and Railways (Consideration and return)
- 14. The Banking Companies 2 hours (Amendment) Bill. 1956 (Consideration and passing)
- 15. The Foreigners Laws (Amelour ndment) Bill, 1956 (Consideration and passing).

In order to be able to complete this programme during*the current session, the Committee has recommended that